

12.30 hrs.

APPROPRIATION (RAILWAYS)  
NO. 2 BILL\*

**The Minister of Railways (Shri Jagjivan Ram):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways.

*The motion was adopted.*

**Shri Jagjivan Ram:** Sir, I introduce the Bill.

APPROPRIATION (RAILWAYS)  
BILL

**Shri Jagjivan Ram:** Sir, I beg to move\*\* that the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61 for the purpose of Railways, be taken into consideration.

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61 for the purpose of Railways be taken into consideration."

*The motion was adopted.*

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 7-3-60.

†Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.

**Mr. Speaker:** I will now put all the clauses together.

The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

Clauses 1—3, the Schedule the Enacting Formula and Title were added to the Bill.

**Shri Jagjivan Ram:** Sir, I move that the Bill be passed.

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.32 hrs.

GENERAL BUDGET—GENERAL  
DISCUSSION

**Mr. Speaker :** The House will now proceed with the general discussion of the General Budget for which 20 hours have been allotted. Under rule 207(3), I fix that 15 minutes will be the time ordinarily allowed for every hon. Member except for Leaders of Groups who would be allowed up to 30 minutes, if necessary. Shri Dange.

**Shri S. A. Dange** (Bombay City—Central): Sir, in discussing the Budget, I want to refer to certain questions of policy that arise from the construction of the Budget, certain questions of policy which were first admitted as part of Government's approach to the economic problems and which I feel, are now being reversed.